

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P No. 600/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th November 2017, 10.30 A.M

Name of the Company	A.P Trans Pvt Ltd -Vs- ROC, Orissa		
Under Section	252(3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

SIDDHARTHA MURARKA

PRACTISING COMPANY SECRETARY

the Petitioner

ABHIJIT NAGRE

PRACTISING COMPANY SECRETARY

the Petitioner

Abhijit

MINU ROMILA

PRACTISING COMPANY SECRETARY the Petitioner

the Petitioner

Minu Romila
24/11/2017

ORDER

Ld. Counsel for the petitioner is present.

Appellant has filed this appeal u/s. 252(3) of the Companies Act, 2013 for restoration of the company's name, but Office has registered this case as Company

Petition. Office is directed to register this case as an appeal.

Heard. Admit

Issue notice on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Registrar of Companies, Odisha for their paragraphwise comments within 30 days from today.

Appellant is also directed to serve the copy of the petition on the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and the Registrar of Companies, Odisha and file affidavit of service within 7 days from today.

Appellant is further directed to file an affidavit to show that the company is an on-going concern and not a shell company.

List on 15/01/2018 for hearing.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)